

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.116/(MAH)/2014
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2016

NAME OF THE PARTIES: Mr. Ashok Rao

V/s.
M/s. Hotel Ratnasoham Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Deepak D. Deshpande	Advocate for Respondents	 24.10.16

ORDER

C.P. No. 116/397-398/CLB/MB/2014 & C.P. No. 39//59/CLB/MB/2013

1. Both the Petitions under consideration are cross petitions connected with each other.
2. In the case of C.P. 39, Ld. Advocate Mr. Deepak D. Deshpande is present from the side of the Petitioner.
3. A letter from the other side is received seeking adjournment on medical ground.
4. Moreover, a Rejoinder was required to be filed on or before 14th October, 2016 which has not yet been filed. Another opportunity is granted and directed to file the Rejoinder on or before 11th November, 2016.
5. Both the Petitions are now listed for hearing on **1st December, 2016**.
6. The Ld. Advocate representing the Petitioner in C.P. 39 is also asked to communicate the next date of hearing to the other side.

Dated: 24.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)